

Bengal Government under their new procurement policy; and

(b) arrangements being made to distribute them in the rural and urban areas?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) During the period 1st November 1965 to 5th February 1966 about 92,000 tonnes of rice and 192,000 tonnes of paddy were procured by West Bengal Government.

(b) Quantities procured in deficit districts will be distributed through modified rationing to different classes of consumers within the district. Procurement made in surplus districts will be utilized partly for meeting the modified rationing needs of the local population, partly for meeting the requirements in the statutorily rationed areas and partly for meeting the shortfall in the deficit districts.

Co-operatives in West Bengal

95. Shri Mohammad Elias: Will the Minister of Food, Agriculture, Community Development and Co-operation be pleased to state:

(a) whether the Central Government have co-operated with the Co-operatives in West Bengal in procuring paddy and rice under the state trading scheme; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) The Central Government has not entered into any dealings with the Co-operatives in West Bengal for procurement of paddy and rice, as procurement in West Bengal is by the State Government.

(b) Does not arise.

Depot Managers of D.M.S.

96. Shri Yashpal Singh: Will the Minister of Food, Agriculture, Com-

munity Development and Co-operation be pleased to state:

(a) whether it is a fact that some of the Depot Managers of Delhi Milk Scheme who have resigned from the service during the last four and five years have not so far been refunded their security back;

(b) whether there is any time-limit to refund the above security; and

(c) if so, the reasons for not refunding the security for such a long time?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) Yes.

(b) and (c). The security deposit is kept by the Delhi Milk Scheme for a minimum period of six months after the Depot Manager vacates the post and is released after the depot accounts for the period of his/her service are audited and discrepancies, if any, settled. There is no maximum limit within which the refund must be made. Release of security has not been possible in a number of cases as audit and reconciliation of Depot accounts have not been completed in those cases.

बच्चों के लिये पीप्टिक खाद्य

97. श्री श्रींकार लाल बेरवा :
श्री चर्म लियम :

क्या खाद्य, वृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि धमरोका सरकार ने भारत में सूखा से प्रभावित क्षेत्रों में बच्चों को पीप्टिक खाद्य देने का निश्चय किया है ;

(ख) यदि हाँ, तो यह सहायता किन्ह किन् राज्यों से प्राप्त होगी ; और

(ग) इस से कितने बच्चों को लाभ पहुंचने की संभावना है ?

साज, कुशिर, सामुदायिक विकास तथा सहकार नरालय में राज्य-मंत्री (श्री गोविन्द शर्मा) : (क) भ्रमरोकी सहायता द्वारा सूखा से प्रभावित क्षेत्रों में बच्चों का पोषिक खाद्य देने का प्रश्न विचाराधीन है।

(ख) यदि यह सहायता प्राप्त हुई तो सूखे से प्रभावित सभी राज्यों में बांटी जाएगी।

(ग) इस योजना से जो बच्चे लाभान्वित होंगे उनकी संख्या घोर श्रेणियों का निश्चय प्राप्त सहायता को देखते हुये, किया जाएगा।

Advocates in Mysore State

98. Shri Kajrolkar: Will the Minister of Law be pleased to state:

(a) whether it is a fact that as many as 400 Advocates in Mysore State have been dis-enrolled as a result of the rules framed by the Bar Council of India;

(b) if so, the measures proposed to save the advocates from this predicament;

(c) whether the exemption period as proposed to be extended by amending the Advocates Act for at least a period of 10 years; and

(d) whether the present educated unemployment problem is to be solved by opening the avenues of practice in Lower Courts initially before appearing in the High Courts?

The Minister of State in the Ministry of Law (Shri C. E. Pattabhi Raman): (a) No, Sir. The Bar Council of India has by its resolution declared as void the enrolment of 174 persons made by the Bar Council of Mysore and directed the names of the said persons to be removed from the rolls of the State Bar Council.

(b) The resolution of the Bar Council of India has been impugned in the High Court of Mysore. The decision of the High Court is awaited.

(c) No, Sir.

(d) No, Sir.

C.D. Blocks in Orissa

99. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Food, Agriculture, Community Development and Co-operation be pleased to state:

(a) whether the Orissa Government have requested the Centre to increase the allocation for Community Development Blocks in the State during 1966-67; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) No, Sir.

(b) Does not arise.

National Highways in Rajasthan

100. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) the total mileage of National Highways in Rajasthan as on the 31st December, 1965; and

(b) the names of these Highways?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) 782 miles.

(b) Names of National Highways passing through Rajasthan are as follows:

Sl. No.	National Highway No.	Name of the National Highway	Mileage in Rajasthan
1	3	The Highway connecting Agra, Gwalior, Shivpur, Indore, Dhulia, Nasik, Thana and Bombay.	20
2	8	The highway connecting Delhi, Jaipur, Ajmer, Udaipur, Ahmedabad, Baroda and Bombay.	430
3	11	The highway connecting Agra, Bharatpur, Jaipur, Sikar and Bikaner.	330
			782